NHRC seeks report from Odisha govt over death of 11 Juanga tribals

STATESMAN NEWS SERVICE

BHUBANESWAR, 13 DECEMBER

The National Human Rights Commission has sought a report from the Odisha government over the death of 11 people from Juanga tribe in Keonjhar district of thestate followingalleged neglect by the health department.

The Juanga tribe falls under the Particularly Vulnerable Tribal Group (PVTG).

The apex rights watchdog passed the order acting on a petition filed by human rights lawyer Radhakanta Tripathy.

The petition pointed out that 11 PVTG Juanga tribals, including a 6-month-old baby, in Jantari village of Banspal block of Keonjhar district died due to apathy, negligence and failure of the health and family welfare department and tribal welfare department of the state government.

These PVTG people are languishing in abject poverty sans basic human rights.

The nearest primary health centre at Gonasika is 15 km from the village, while the nearest community health centre at Banspal is located 40 km away. Jantari is home to around 100 Juanga families, who are among the most primitive tribal communities in Keonjhar district.

Of the 47,095 Juangs in Odisha, 26,707 are from Keonjhar district, mostly settled in Banspal, Telkoi and Harichandanpur administrative blocks.

Juang is one of the 13 particularly vulnerable tribal groups (PVTG) of the total 62 tribes found in Odisha.

The ethnic group is mostly found in and around Gonsaika hills of Keonjhar.

The plight of these primitive tribal settlers often goes unabated despite the fact that Keonjhar district has the highest collection of district mineral foundation (DMF) funds.

The money should have been utilised in priority sectors like safe drinking water supply, health services, education, bare necessities of life and other basic amenities for the local inh abitants, but utilization of funds for betterment of tribal people has failed to deliver the goods, the petition added.

The Statesman https://epaper.thestatesman. Thu, 14 December 2023



NHRC seeks report from government over Juang people's death in Keonjhar district

https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-seeks-report-fromgovernment-over-juang-peoples-death-in-keonjhar-district/articleshow/105967306.cms

BHUBANESHWAR: The National Human Rights Commission (NHRC) has asked for an action taken report from Odisha chief secretary on the mysterious death of people belonging to the Juang community, a particularly vulnerable tribal group (PVTG), in Keonjhar district. The Commission passed the order on Tuesday acting on a petition filed by human rights activist and lawyer Radhakanta Tripathy on October 29. The petitioner said that around 11 Juang people including a child from Jantari village under Banspal block have allegedly died between August and October 22 this year.

He alleged that the PVTG people are languishing in abject poverty sans basic human rights. They died due to apathy, negligence, failure of the health and family welfare department STSC development and the department, he added. "Sunia Juang, his wife Rashmi and six-month-old child of Jantari village died of an unknown disease. Three kids of Sunia and Rashmi are in pathetic condition and they need bare necessities of life," said Tripathy.

The district medical team admitted that contamination of water could be an issue as two solar-powered drinking water projects in the village had become defunct.

"Despite the fact that Keonjhar district has the highest collection of district mineral foundation (DMF) funds, the money should have been utilised in priority sectors like safe drinking water supply, health services, education, bare necessities of life and other basic amenities for the local inhabitants," said Tripathy in his petition.

The village having around 100 Juang families is 15km away from the nearest primary health centre at Gonasika. The nearest community health centre at Banspal is located 40 km away from the village.

The Juang community is seen only in Odisha. The state has 47,095 Juang population as per the Census 2011. Of these, 26,707 are staying in Keonjhar district's Banspal, Telkoi and Harichandanpur blocks. Locally made liquor, unhygienic conditions and lack

of awareness towards good health practices create problems for the community sometimes, said an official of the district administration.

After the hearing, Commission has sought reports from Odisha chief secretary within four weeks.

Odisha: HC asks urban body to pay compensation of Rs 10 lakh for dog bite death

https://www.deccanchronicle.com/nation/current-affairs/131223/odisha-hc-asks-urbanbody-to-pay-compensation-of-rs-10-lakh-for-dog-b.html

Bhubaneswar: In a landmark judgement, the High Court of Orissa has ordered Odisha's Puri Municipality to pay a compensation of Rs 10 lakh to the family of a minor who died after being bitten by dogs. The HC pronounced the order while hearing a 2016 petition on the death of a four-year-child in attacks by stray dogs.

A pack of four stray dogs had mauled the four-year-old child to death on December 1, 2016.

Rajkishore Swain, the counsel of the petitioner said, "The Puri Municipality had submitted an affidavit saying there is no provision in the Municipality Act to provide compensation to the victim's family. However, the Court ruled that the Municipality should pay Rs 10 lakh compensation to the family of the deceased child because of its failure to control the stray dogs."

"The court took cognisance of the Municipality Act and Animal Birth Control Act under which there are provisions to take action against the civic bodies if they falter in controlling stray animals in the cities," Swain said.

Speaking to reporters, the petitioner Bibhuti Charan Mohanty said, "I had filed a public interest litigation (PIL) in the High Court of Orissa after four stray dogs mauled the child to death. I wanted the government to compensate the family of the child for their loss."

Stray dogs are increasingly becoming a menace for children in the state. Even the National Human Rights Commission (NHRC) had taken suo motu cognizance of the increasing incidents of stray dog bites reported at the Acharya Harihar Post Graduate Institute of Cancer (AHPGIC) in Cuttack.

The commission had issued notices to the Odisha government, the state's hospital administration, and the City Municipal Corporation in May this year regarding the issue. The NHRC said these incidents, if true, are a violation of the patients' human rights.

NHRC seeks report from Odisha govt over death of 11 Juanga tribals

https://www.thestatesman.com/india/nhrc-seeks-report-from-odisha-govt-over-death-of-11-juanga-tribals-1503249642.html

The apex rights watchdog passed the order acting on a petition filed by human rights lawyer Radhakanta Tripathy.

The National Human Rights Commission has sought a report from the Odisha government over the death of 11 people from Juanga tribe in Keonjhar district of the state following alleged neglect by the health department.

The Juanga tribe falls under the Particularly Vulnerable Tribal Group (PVTG).

The apex rights watchdog passed the order acting on a petition filed by human rights lawyer Radhakanta Tripathy.

The petition pointed out that 11 PVTG Juanga tribals, including a 6-month-old baby, in Jantari village of Banspal block of Keonjhar district died due to apathy, negligence and failure of the health and family welfare department and tribal welfare department of the state government. These PVTG people are languishing in abject poverty sans basic human rights.

The nearest primary health centre at Gonasika is 15 km from the village, while the nearest community health centre at Banspal is located 40 km away. Jantari is home to around 100 Juanga families, who are among the most primitive tribal communities in Keonjhar district.

Of the 47,095 Juangs in Odisha, 26,707 are from Keonjhar district, mostly settled in Banspal, Telkoi and Harichandanpur administrative blocks.

Juang is one of the 13 particularly vulnerable tribal groups (PVTG) of the total 62 tribes found in Odisha. The ethnic group is mostly found in and around Gonsaika hills of Keonjhar.

The plight of these primitive tribal settlers often goes unabated despite the fact that Keonjhar district has the highest collection of district mineral foundation (DMF) funds. The money should have been utilised in priority sectors like safe drinking water supply, health services, education, bare necessities of life and other basic amenities for the local inhabitants, but utilization of funds for betterment of tribal people has failed to deliver the goods, the petition added.

NHRC seeks report on death of 11 Juang people

https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-seeks-report-on-death-of-11-juang-people/articleshow/105972476.cms

BHUBANESWAR: The National Human Rights Commission (NHRC) has sought an action taken report from the Odisha chief secretary on the death of around 11 Juang (a particularly vulnerable tribal group) people in Keonjhar district within four weeks.

The commission passed the order on Tuesday acting on a petition filed by human rights activist and lawyer Radhakanta Tripathy on October 29. The petitioner alleged 11 Juang people, including a child, of Jantari village under Banspal block died between August and October 22 due to apathy, negligence and failure of the health and family welfare and the ST/SC development departments. The PVTG people are languishing in abject poverty sans basic human rights, he added.

"Sunia Juang, his wife Rashmi and six-month-old child of Jantari village died of an unknown disease. Three kids of Sunia and Rashmi are in pathetic condition and they need bare necessities of life," said Tripathy.

District medical officials said contamination of water could be behind the deaths as two solar-powered drinking water projects in the village had become defunct.

Keonjhar has the highest collection of District Mineral Foundation funds and the money should have been utilised in priority sectors like safe drinking water supply, health services, education, bare necessities of life and other basic amenities for the local inhabitants, Tripathy said. The village, which has 100 Juang families, is 15 km from the nearest primary health centre at Gonasika. The nearest community health centre is 40 km away.

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डीजी जेल, डीएम और डीसीपी पेश हों नहीं तो एफआईआर होगी : आयोग

https://www.msn.com/hi-in/news/other/%E0%A4%A1-%E0%A4%9C-%E0%A4%9C%E0%A5%87%E0%A4%B2-%E0%A4%A1-%E0%A4%8F%E0%A4%AE-%E0%A4%94%E0%A4%B0-%E0%A4%A1-%E0%A4%B8-%E0%A4%AA-%E0%A4%AA%E0%A5%87%E0%A4%B6-%E0%A4%B9-%E0%A4%82-%E0%A4%A8%E0%A4%B9-%E0%A4%82-%E0%A4%A4-%E0%A4%8F%E0%A4%AB%E0%A4%86%E0%A4%88%E0%A4%86%E0%A4%B0-%E0%A4%B9-%E0%A4%97-%E0%A4%86%E0%A4%AF-%E0%A4%97/ar-AA1IrAmJ

19 जनवरी तक विस्तृत रिपोर्ट देने का आदेश

टिल्लू हत्याकांड

नई दिल्ली रामपुर, वरिष्ठ संवाददाता। तिहाड़ जेल में बीते दिनों हुई गैंगस्टर टिल्लू ताजपुरिया की हत्या के मामले में राष्ट्रीय मानवाधिकार आयोग ने शिकंजा कस दिया है। दो बार समन जारी करने के बाद भी विस्तृत रिपोर्ट नहीं देने पर आयोग ने पश्चिमी दिल्ली के डीएम, डीसीपी और डीजी जेल को 19 जनवरी तक पेश होने को कहा है नहीं तो एफआईआर दर्ज होगी।

आयोग ने यह कार्रवाई रामपुर के आरटीआई एक्टिविस्ट दानिश खान की शिकायत पर की है। सिविल लाइंस के मॉडल कॉलोनी, मडैयान नादरबाग निवासी आरटीआई एक्टिविस्ट दानिश खां ने एनएचआरसी के अध्यक्ष को शिकायत की थी। इसमें कहा गया था कि दिल्ली स्थित तिहाड़ जेल देश की अति सुरक्षित जेल मानी जाती है, लेकिन वहां आए दिन गैंगवार की घटनाएं हो रही हैं। यह सब जेल अधीक्षक और जेल प्रशासन की मिलीभगत से ही संभव है। इनकी भूमिका संदिग्ध है। इसी के चलते दो मई को टिल्लू ताजपुरिया की जेल में हत्या कर दी गई।

उन्होंने जेल प्रशासन के खिलाफ मामला दर्ज कर कार्रवाई का अनुरोध किया था। आयोग ने दानिश खां की शिकायत पर पूर्व में आयोग संबंधित अधिकारियों को तलब किया था। जवाब नहीं मिलने पर अब आयोग ने पश्चिमी दिल्ली के डीएम, डीसीपी और डीजी जेल को व्यक्तिगत रूप से तलब किया है। आदेश दिया है कि 19 जनवरी तक हर हाल में विस्तृत रिपोर्ट स्वयं उपस्थित होकर सौंपें, अन्यथा एफआईआर दर्ज कराई जाएगी।